

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.446

IA/5028/ND/2023, IA/5087/ND/2023 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 20.10.2023

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant :
For the RP of Supertech Ltd. : Ms. Himani Chhabra, Adv.

ORDER

IA/5087/ND/2023

This is an application file under Section 60(5) of IBC, 2016 and Regulations framed thereunder seeking a direction to the Resolution Professional to consider/accept the claim presented by the Applicant. The Ld. Counsel for the Applicant is present through video conferencing and sought permission to withdraw the present application. Permission granted. Accordingly, the present application i.e. IA/5087/ND/2023 is **dismissed as withdrawn.**

Sd/-

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**